

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (c) Under the extent instructions which were recently liberalised competent authority in a Ministry/Department may forward all the applications submitted by a government servant in response to advertisements by the U.P.S.C. for posts filled either by holding competitive examinations or otherwise. Normally, the applications are not withheld but it is open to the competent authority concerned to withhold forwarding of such applications where it is considered to be justified in the public interest.

Release of advertisements at reduced rates to Small Newspapers

729. SHRI AMARPROSAD CHAKRABORTY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state;

(a) whether Government have received any representation from the small newspapers to the effect that Government advertisements be given to them on reduced rates rather than at the rates prescribed by the Directorate of Advertising and Visual Publicity on the basis of their circulation, number of pages and the size of papers,

(b) whether Government have taken any decision in the matter; and

(c) if not, by when a decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI JAGBIR SINGH): (a) No, Sir.

(b) and (c) Do not arise.

SoJari power station in Bihar

730. SHRI JAGDISH PRASAD MATHUR: SHRI HARISHANKER BHABHADA;

Will the Minister of ENERGY be pleased to state;

(a) whether there is any proposal under Government's consideration to establish an experimental solar power station at Duar in Bihar; and

(b) if so, what are the details thereof?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b) At the request of Oil India Ltd., Bharat Heavy Electricals Ltd. is examining the possibility of setting up an experimental solar power station at the Dumar Oil Pumping Station in Bihar. The proposal is at the feasibility study stage.

Withdrawal of pension to freedom Fighters

731. PROF. SOURENDRA BHATTACHARJEE: Will the Minister of HOME AFFAIRS be pleased to state;

(a) what is the number of freedom fighters State-wise, whose pension has been stopped because of their annual income from other sources reaching Rs. 5,000 limit;

(b) whether Government are contemplating any changes in the income limit in view of the rise in Income tax exemption limit and also in the cost of living index since the income limit was fixed; and

(c) if not what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) The information is given in the attached statement.

(b) No, Sir.

(c) The scheme provides for financial assistance to the freedom fighters and their families in indigent circumstances who have not got sufficient financial resources of their own for their maintenance. The annual income ceiling of Rs. 4,999/- was fixed for the purpose after taking into account all the relevant factors.

Statement

State-wise number of Freedom fighters in whose cases pension has been stopped as on 30-4-78 on account of annual income exceeding Rs. 4999.

Name of State/U.T. Admn.	No. of cases in which pensions has been stopped
1. Andhra Pradesh	8
2. Assam	1
3. Bihar	19
4. Chandigarh	2
5. Delhi	17
6. Gujarat	21
7. Haryana	3
8. Himachal Pradesh	7
9. Jammu and Kashmir	4
10. Karnataka	36
11. Kerala	6
12. Maharashtra	33
13. Madhya Pradesh	48
14. Orissa	4
15. Punjab	17
16. Pondicherry	2
17. Rajasthan	2
18. Tamil Nadu	13
19. Uttar Pradesh	62
20. West Bengal	76
21. Manipur	4
22. Goa	5
23. Tripura	5
TOTAL	393

Sale of cement in Delhi

732. DR. V. P. DUTT:

SHRIMATI SAROJ
KHARARDE:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that 30 per cent of the total availability of cement in the capital is allowed to be sold on the production of ration card;

(b) what is the manner in which the remaining 70 per cent cement is sold;

(c) whether Government are aware that the cement procured on ration card is used in the construction of unauthorised houses;

(d) whether Government propose to stop sale of cement on ration cards and instead allow its sale only on the approved building maps and on the production of house-tax receipts; and

(e) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (KUMARI
ABHA MAITI): (a) Yes^ Sir.

(b) The remaining 70 per cent of cement is sold against approved building plans and special permits issued by the Department of Food and Supplies of the Delhi Administration.

(c) No, Sir.

(d) No such proposals are under consideration of the Delhi Administration.

(e) Does not arise.